

12.01 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND CERTIFIED ACCOUNTS ETC. OF AIR INDIA FOR 1977-78 AND ERRATA TO AUDITED ACCOUNTS OF AIR INDIA FOR 1976-77.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Air India for the year 1977-78, under sub-section (2) of section 37 of the Air Corporation Act, 1953. [Placed in Library. See No. LT-2719/78]

(2) A copy of the Certified Accounts (Hindi and English versions) of the Air India for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-2720/78].

(3) A copy of 'Errata' to the Audit Report on the accounts of the Indian Airlines for the year 1976-77. [Placed in Library. See No. LT-2721/78].

REPORT OF THE SEVENTH FINANCE COMMISSION

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Seventh Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT-2722/78].

ANNUAL REPORTS OF MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY, COCHIN AND TRADE DEVELOPMENT AUTHORITY, NEW DELHI FOR 1977-78 AND ANNUAL REPORT AND AUDITED ACCOUNTS OF EXPORT INSPECTION COUNCIL AND AGENCIES FOR 1976-77.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND

CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1977-78, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972. [Placed in Library. See No. LT-2723/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-2724/78]

(3) A copy each of the (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1976-77, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964, [Placed in Library. See No. LT-2825/78].

REFINED GROUNDNUT OIL (REGULATION OF REFINING AND PRICE) CONTROL (2ND AMDT.) ORDER, 1978, ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS FOR 1977-78 AND CERTIFIED ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION, NEW DELHI FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table:—

(1) A copy of the Refined Groundnut Oil (Regulation of Refining and Price) Control (Second Amendment) Order, 1978, (Hindi and English versions) published in Notification No. S. O. 542(E) in Gazette of India dated the 2nd September, 1978 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2826/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1977-78 under section 126 of the Trade and Merchandise Marks, Act, 1958. [Placed in Library. See No. LT—2827/78].

(3) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT—2828/78]

HIGH DENOMINATION BANK NOTES (DEMONETISATION) RULES, 1978, AMENDMENT TO R.B.I. SCHEDULED BANKS' REGULATIONS, 1951, ANNUAL REPORTS OF UNITED INDIA FIRE AND GENERAL INSURANCE CO. LTD., MADRAS AND OF GENERAL INSURANCE CORPORATION OF INDIA AND ITS SUBSIDIARIES, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944 AND DELHI SALES TAX ACT, 1975, AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) (2ND AMDT.) RULES, 1978, ETC. ETC.

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : On behalf of Shri Zulfikarulla, I beg to lay on the Table:—

(1) A copy of the High Denomination Bank Notes (Demonetisation) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 575(E) in Gazette of India dated the 27th September, 1978, under sub-section (3) of section 14 of the High Denomination Bank Notes (Demonetisation) Act, 1978. [Placed in Library. See No. LT—2829/78].

(2) A copy of Amendment to regulation 7 of the Reserve Bank of India Scheduled Banks' Regulations, 1951 (Hindi and English versions) under sub-section (4) of section 58

of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT—2830/78].

(3) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2831/78].

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT—2832/78].

(4) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1976, under rule 6 of the General Insurance Business (Nationalisation) Rules, 1973. [Placed in Library. See No. LT—2833/78].

(5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twelfth Amendment) Rules, 1978, published in Notification No. G.S.R. 387(E) in Gazette of India dated the 28th July, 1978.

(ii) The Central Excise (Thirteenth Amendment) Rules, 1978, published in Notification No. G.S.R. 1046 in Gazette of India dated the 26th August, 1978.

(iii) The Central Excise (Fourteenth Amendment) Rules, 1978, published in Notification No.